©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7
Vol. VII

തിരുവനന്തപുരം,
ചൊവ്വ
Thiruvananthapuram,
Tuesday

2018 ഒക്ടോബർ 2
2nd October 2018
1194 കന്നി 16
16th Kanni 1194
1940 ആശ്വിനം 10
10th Aswina 1940

നമ്പർ
No. 39

PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration
(Special C)

NOTIFICATION

No. Spl-C2/316/2018/GAD.

Thiruvananthapuram, 1st September 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 27-6-2018 under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 5711/2018/GAD dated 1-9-2018 has assumed charge and rejoined duty on the forenoon of 28-6-2018.

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1033/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Ibrahim Haji, N. K., Managing Director, Hill View Building, Medical College P. O., Kozhikode-673 008 (Naduvilkandi, Kurinjyaliyode P. O., Vadakara) and the workman of the above referred establishment Sri C. Sreekumar, Chilangadu House, Kodal Nadakkavu, Kunjamoola, Pantheerankavu P. O., Kozhikode-673 019 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

"Whether the denial of employment to Sri C. Sreekumar, Electrician by the Management of Hill View Building, Medical College P. O., Kozhikode-673 008 is justifiable? If not, what relief he is entitled to"?

(2)

G. O. (Rt.) No.1035/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Ajithkumar, Proprietor, Sangi & Company, Kalyani Complex, Ballard Road, Kannur-670 001 and the workmen of the above referred establishment represented by the General Secretary, Kannur Jilla Vanijya Vyavasaya Mazdoor Sangh (B. M. S.), Johnmill Road, Thulicheri, Kannur-670 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

"Whether the denial of employment to the employees, Sri T. Prasanthan, and Sri E. V. Raju by the Management of Sangi & Company, Kalyani Complex, Ballard Road, Kannur is justifiable or not ? If not, what relief the workers are entitled to" ?

(3)

G.O. (Rt.) No. 1036/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. V. Krishnan, Managing Director, Malabar Tile Works, Feroke and the workmen of the above referred establishment represented by (1) The General Secretary, Tile Workers Union, Cheruvannur, Feroke P. O., (2) The General Secretary, The Tile Employees Union, I. N. T. U. C., Cheruvannur, Ferok P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the change of category of Sri Satheesan (Token No. 31) by the management of Malabar Tile Works Limited, Feroke is justifiable or not ? If not, what other relief he is entitled to"?

(4)

G.O. (Rt.) No. 1037/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Karan Singh, Managing Director, Niza Industrial Service Pvt. Ltd., Mangal Bhandar Building, 13th Road, Kar (West), Mumbai– 52, (2) The Manager, Niza Industrial Service Private Limited, Niza House, 64/1578, Near St. Joshim High School, Old Kallur, Kathrikkadav, Ernakulam, Cochin-682 017 and the workman of the above referred establishment Sri Praveen Kumar, E., S/o. Narayanan, Edathil House, Kizhunna P. O., Kannur-670 007 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Praveen Kumar, E., Edathil House, Kizhunna P. O., Kannur District by the management of Niza Industrial Service Private Limited, Cochin is Justifiable or not? If not, what relief the worker is entitled to ?

(5)

G.O. (Rt.) No. 1038/2018/LBR.

Thiruvananthapuram, 29th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Thresyama Varkky, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District- 679 334,

(2) Sri Sebastian George, Mattathil Plantations, Appankappe Munderi P. O., Chunkathara Via, Malappuram District-679 334, (3) Smt. Linda Sebastian, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District-679 334, (4) Sri Joseph Sebastian, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District-679 334, (5) Sri George Sebastian, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District-679 334, (6) Smt. Anna Sebastian, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District-679 334, (7) Smt. Leena Joseph, Mattathil Plantations, Appankappe, Munderi P. O., Chunkathara Via, Malappuram District-679 334 and the workman of the above referred establishment Sri Panthaladikkal Mathai, S/o Kurian, Panthaladikkal House, Munderi P. O., Chunkathara Via, Malappuram District-679 334 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

Annexure

"Whether the dismissal from employment to Sri Panthaladikkal Mathai, S/o Kurian, Panthaladikkal House, Munderi P. O., Chungathara (Via), Malappuram District- 679 334 by the management of Munderi Estate, Munderi P. O., Nilambur via., Malappuram District is justifiable or not ? If not, what are the relief he is entitled to"?

By order of the Governor,

Lola, P.,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പര്‍ 2487/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 1.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച്, കേരള സര്‍ക്കാര്‍, സി. അനിരുദ്ധന്‍, അഡ്വക്കേറ്റ്, റ്റി. സി. നമ്പര്‍ 31/634, മണിദീപം, 29 എസ്. എന്‍. നഗര്‍, പേട്ട, തിരുവനന്തപുരം-695 024 എന്നയാളെ തിരുവനന്തപുരം റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട തിരുവനന്തപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 18-7-2018-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ച് വര്‍ഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 6/2013/TVPM) ഇതിനാല്‍ പുനര്‍ നിയമിക്കുന്നു.

(2)

നമ്പര്‍ 3211/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 8.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച്, കേരള സര്‍ക്കാര്‍, ശ്രീമതി പ്രഭ മത്തായി, അഡ്വക്കേറ്റ്, മുണ്ടയ്ക്കല്‍ ഹൗസ്, മൂലങ്കാവ് പി. ഒ., സുല്‍ത്താന്‍ ബത്തേരി, വയനാട്-673 592 എന്നയാളെ വയനാട് റവന്യൂ ജില്ലയുടെ അധികാരപരിധിയിലുള്ള വൈത്തിരി താലൂക്കില്‍ ഉള്‍പ്പെട്ട പ്രദേശത്തേക്ക് 16-8-2018-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചു വര്‍ഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 2/2013/WYD) ഇതിനാല്‍ പുനര്‍ നിയമിക്കുന്നു.

(3)

നമ്പര്‍ 3834/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച്, കേരള സര്‍ക്കാര്‍, ശ്രീ. റോയ് ജേക്കബ്, അഡ്വക്കേറ്റ്, കടലിയില്‍ ഹൗസ്, മൂന്നിലാവ് പി. ഒ., പാലാ, കോട്ടയം- 686 586 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയില്‍ ഉള്‍പ്പെട്ട മീനച്ചില്‍ താലൂക്ക് പ്രദേശത്തേക്ക് 21-8-2018-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചു വര്‍ഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 11/2013/KTM) ഇതിനാല്‍ പുനര്‍ നിയമിക്കുന്നു.

(4)

നമ്പര്‍ 5726/എച്ച് 3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നല്‍കപ്പെട്ട അധികാരങ്ങള്‍ വിനിയോഗിച്ച്, കേരള സര്‍ക്കാര്‍, ശ്രീ. ജോണ്‍ അഗസ്റ്റിന്‍, അഡ്വക്കേറ്റ്, മുട്ടം പോലീസ് സ്റ്റേഷനുസമീപം, മുട്ടം പി. ഒ., തൊടുപുഴ, ഇടുക്കി-685 587 എന്നയാളെ ഇടുക്കി റവന്യൂ ജില്ലയുടെ തൊടുപുഴ താലൂക്കില്‍ ഉള്‍പ്പെട്ട പ്രദേശത്തേയ്ക്ക് 2-9-2018-ാം തീയതി മുതല്‍ വീണ്ടും അഞ്ചു വര്‍ഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റര്‍ നമ്പര്‍ 1/2013/IDKY) ഇതിനാല്‍ പുനര്‍ നിയമിക്കുന്നു.

ഗവര്‍ണ്ണറുടെ ഉത്തരവിന്‍പ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.